

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6370
ANSWERED ON:08.05.2000
CASES PENDING IN MRTPC
MANSINH PATEL

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) the present position of each of the pending cases in the Monopoly and Restrictive Trade Practices Commission as on date, State-wise;
- (b) whether any review has been conducted in regard to registration of cases and quick disposal of pending cases during the last five years;
- (c) if so, the details thereof and if not, the reasons therefor; and
- (d) the steps taken or proposed to be taken to strengthen/reconstitute the MRTP Commission during the current year?

Answer

MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS

(SHRI RAM JETHMALANI)

(a) MRTP Commission is a quasi-judicial body created under the MRTP Act, 1969. The Commission deals with cases relating to Monopolistic Trade Practices/Restrictive Trade Practices/Unfair Trade Practices (MTP/RTP/UTP) and matters incidental thereto. The following table gives the broad details of the different categories of cases pending before the Commission as on 31.3.2000.

No. of cases pending as on 31.3.2000

S. No. Category No. of Pending Cases

1. MTP Enquiries	8
2. RTP Enquiries	1408
3. UTP Enquiries	1271
4. Injunction Applications	268
5. Compensation Applications	2100
6. Contempt Applications	10

The Commission does not maintain State-wise details of these cases.

(b) & (c) No, Sir. Since these are judicial proceedings, the cases get listed for consideration and disposal in accordance with the prescribed procedure.

(d) The Government has constituted a High Level Committee to review the MRTP Act, 1969 and also to propose a Modern Competition Law. The Committee has been given time up to 31.5.2000 for submission of its Report to the Government.